

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:122

ANSWERED ON:13.12.2013

INCLUSION OF COMMUNITIES IN STS LIST

Rajendran Shri C.;Vasava Shri Mansukhbhai D.

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether the Government has received proposals from some States/UTs for inclusion of certain communities in the Scheduled Tribes (STs) list;
- (b) if so, the names of such communities for which proposals have been received during the last one year and till date, State/ UT-wise;
- (c) the action taken by the Government on such proposals along with the present status thereof;
- (d) whether the Government has reviewed or proposes to review the list of STs for considering cases of addition and deletion of some communities; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO)

(a) to (e) : A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 122 (2nd Position) for Answer on 13.12.2013 Asked by Shri C. Rajendran and Shri Mansukh Bhai D Vasava

(a) & (b) : As per the information available, a statement showing State/UT-wise communities for which proposals have been received during 1st April, 2012 to 31st March, 2013 and current year till 11.12.2013 is annexed.

(c) : The Government on 15.6.1999 further revised on 25.6.2002, has approved the modalities for deciding claims for inclusion in, exclusion from and other modifications in the Orders specifying Scheduled Castes and Scheduled Tribes lists. According to the modalities, only those proposals which have been recommended and justified by the concerned State Government /UT Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are considered for amendment of the legislation.

The proposals received from the States/UTs have been processed as per the approved modalities. The present status is given in annexure.

(d) & (e) : This Ministry carries out amendments in the Order specifying list of STs in the States/UTs, in accordance with the approved modalities.